

Social security for migrant workers

1524. SHRI PAUL MANOJ PANDIAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is considering to start a Central scheme to track the movement of migrant workers in the country and to help target their social security benefits better and revise the allocation to States based upon updated data;

(b) if so, the details thereof;

(c) whether it is also a fact that the said move would benefit migrant workers who will be monitored through a national coordination system to be built by the Central Government and the States; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) No, Sir. There is no proposal to start Central Scheme to track the movement of migrant workers in the country. The Central Government and some of the State Governments have signed Memorandum of understanding to facilitate strengthening of inter-State coordination mechanism for smooth implementation of the activities in source and destination areas of migrant workers.

Pending labour disputes

1525. SHRIMATI SASIKALA PUSHPA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there are large number of labour disputes pending in various labour courts of the country;

(b) if so, the details thereof including the number of such disputes;

(c) whether it is also a fact that the orders passed by the Labour Courts are not being implemented by the employers, if so, the details thereof; and

(d) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) the details of cases pending in Central Government Industrial Tribunals-cum-Labour Courts and National Tribunals for 2014-15 as on 31.12.2014 is at given in Statement (*See below*).

(c) and (d) Orders passed by the Central Government In Industrial Tribunals-cum-Labour Courts are notified in the official gazette and are binding on the employers. In case an award is not implemented, the workers can approach the Labour Department of the appropriate Government for implementation of the award. The implementing authority, after following due process of law, prosecutes the employers under Section 29 of the Industrial Disputes Act, 1947 for not implementing the Award/Order of the CGIT-cum-Labour Courts.

Further, Section 11 of the Industrial Disputes Act, 1947 has been amended whereby every award made, order issued or settlement arrived at by or before Labour Court or Tribunal of National Tribunal shall be executed in accordance with the procedure laid down for execution of orders and decree of a Civil Court or Tribunal under order 21 of the Code of Civil Procedure, 1908. Also, the Labour Court or Tribunal of National Tribunal shall transmit any award, order or settlement to a Civil Court having jurisdiction and such Civil court shall execute the award, order or settlement as if it were a decree passed by it.

Statement

Financial Year-wise Statement regarding cases and applications during the Financial-Year 2014-15 (As on 31.12.2014)

Central Government Industrial Tribunals cum Labour Courts and National Tribunals

Sl. No.	CGIT	Cases				Application			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	2	3	4	5	6	7	8	9	10
1.	Mumbai I	243	2	2	243	140	0	1	139
2.	Mumbai II	497	6	5	498	383	6	1	388
3.	Dhanbad I	1333	3	15	1,321	113	0	13	100
4.	Dhanbad II	731	3	11	723	22	0	0	22
5.	Asansol	452	2	10	444	45	1	1	45
6.	Kolkata	298	15	6	307	54	0	0	54
7.	Chandigarh I	496	0	27	469	33	0	0	33
8.	New Delhi I	411	186	0	597	66	2	0	68
9.	Kanpur	816	6	7	815	162	8	6	164
10.	Jabalpur	1429	7	21	1,415	145	0	1	144
11.	Chennai	274	21	22	273	17	2	1	18

1	2	3	4	5	6	7	8	9	10
12.	Bangalore	497	0	55	442	144	6	3	147
13.	Hyderabad	978	22	6	994	75	0	1	74
14.	Nagpur	234	5	12	227	16	2	1	17
15.	Bhubneshwar	430	11	11	430	401	0	2	399
16.	Lucknow	520	12	11	521	63	2	2	63
17.	Jaipur	432	4	3	433	110	0	1	109
18.	New Delhi II	554	24	1	577	121	2	33	90
19.	Guwahati	85	0	1	84	32	4	4	32
20.	Ernakulam	134	3	4	133	20	0	0	20
21.	Ahmedabad	2336	28	31	2,333	1,566	8	18	1,556
22.	Chandigarh II	417	0	21	396	74	0	1	73
TOTAL		13597	360	282	13,675	3,802	43	90	3,755
Mumbai-I National		9	0	0	9	152	0	2	150
Kolkata National		9	0	0	9	79	0	0	79
GRAND TOTAL		13615	360	282	13693	4033	43	92	3984

Pathetic condition of hospital for beedi workers at Mukkudal, Tirunelveli

1526. SHRIMATI VIJILA SATHYANANTH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the major source of living in Tirunelveli district is earning from beedi industry;

(b) whether the Ministry has looked into the pathetic condition of 30 bedded Central Hospital, Mukkudal, Tirunelveli district opened to cater to the needs of the Beedi workers in Tirunelveli district;

(c) whether Government would take efforts to run the hospital round the clock; and

(d) whether a committee would be constituted to study the performance of the hospital and to initiate disciplinary action against the medical officers who hardly attends the hospital?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) the issue is under